Appointment of CVO in DGCA

1727. SHRI ARVIND KUMAR SINGH:

SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether there is complete breakdown of regulatory mechanism in the Directorate General of Civil Aviation (DGCA):
 - (b) if so, the reasons therefor;
- (c) whether DGCA does not have an exclusive Chief Vigilance Officer which is mandatory for any Central Government agency/department;
- (d) if so, the details thereof and since when there is vacancy of Chief Vigilance Officer (CVO) in DGCA and the reasons for the same;
- (e) whether the Central Vigilance Commission (CVC) had directed DGCA for appointment of CVO; and
 - (f) if so, the reasons for non compliance with the directives of CVC?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (f) No Sir. The regulatory mechanism in the Directorate General of Civil Aviation (DGCA) is working smoothly. With the approval of the Cabinet, a post of Joint Director General has been created in DGCA to exclusively look after the work of Finance, Administration and Vigilance. An Officer at the level of Joint Director General was appointed on 15-02-2012.

The Joint Director General, who was looking after the vigilance work in the DGCA has been transferred to this Ministry on 26.07.2012 with the approval of ACC. The Central Vigilance Commission has already been requested to accord their approval for assigning the additional charge of vigilance work of DGCA to Chief Vigilance Officer of Air India Charters Limited.

Financial stress on Air India

1728. SHRIMATI JAVA BACHCHAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the cash strapped Air India is planning to rent out certain paintings, sculptures and other artefacts etc. to the galleries around the world to ease its financial stress;